IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO Transfer

O.A. No. 192 of 1993.
~~T.A. No.~~

DATE OF DECISION 27/04/1993.

Shri Haridas Prabhudas Gondalia — Petitioner

Shri B.B.Gogia — Advocate for the Petitioner(s)

Versus

Union of India and others — Respondent

Shri B.R.Kyada — Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr.N.B.Patel : Vice Chairman

The Hon'ble Mr.V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? NO
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Haridas Prabhudas Gondalia,
PO: Sikka, Housing Board Room No.43,
Digvijaygram; 361 140.
Dist. Jamnagar. .....Applicant.

(Advocate : Mr.B.B.Gogia)

Versus

1. Union of India
Owning and Representing
Western Railway,
Through : General Manager,
Western Railway,
Churghgate,
Bombay - 400 020.

2. Dy.Chief Engineer (Const.),
Western Railway,
2nd Floor,
BG Station Building,
Ahmedabad - 380 002.

3. Divisional Railway Manager,
Western Railway,
Kothi Compound,
Rajkot - 360 001. ....Respondents.

(Advocate : Mr.B.R.Kyada)

ORAL JUDGMENT
O.A.NO. 192 of 1993.

Dated:27/04/1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

The applicant has made a representation dated 08.12.1992, to respondent no.3, Divisional Railway Manager, Rajkot, with a copy to the respondent no.2 for his transfer to Rajkot Division wherein he has also mentioned that he may be placed at the bottom of seniority list in the Rajkot Division. The applicant has also served the respondents with an advocate's notice dated 14.12.1992. The applicant is still

not given any reply to the representation dated 8.12.1992 and the notice dated 14.12.1992. The respondent no.2 and respondent no.3 are directed to take a decision on the representation of the applicant within a period of eight weeks from the date of receipt of a copy of this order. They will communicate the decision to the applicant within one month of taking the same. We are told that, in a similar case of Shri Baldev Shamji, the respondents have retransferred the said Baldev Shamji to Rajkot Division on condition of being placed at the bottom of the seniority list. As already stated, the applicant is willing for imposition of such a condition in his case also. While deciding the representation of the applicant, this factor may also be taken into consideration. In other words, if the applicant's case is similar to that of Shri Baldev Shamji, it should be considered and the applicant may also be given the same treatment. In view of these directions, Mr.B.B.Gogia seeks permission to withdraw the application. Permission granted. The application stands disposed of as withdrawn. No order as to costs.

(V.Radhakrishnan)
Member (A)

(N.B.Patel)
Vice Chairman

AIT

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 192 of 1993.

Transfer Application No. _____ Old W. Petn.No

CERTIFICATE

Certified that no further action is required tobe taken and the case is fit for consignment to the Record Room (Decided)

Dated : 21/5/93

Countersigned :

26.5.93

Section Officer/Court officer

Signature of the Dealing Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE OA/192/93. OF 19 .

NAMES OF THE PARTIES Sh. H.P Gondalia.

VERSUS

U.O.I. & ors.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE.
1.	Application.	1-23.
2.	Judgment dt. 22/4/93.	